
Kalaiselvi Vs Secretary To Government And Others

Habeas Corpus Petition No. 2161 Of 2020

Court: Madras High Court

Date of Decision: June 10, 2021

Acts Referred:

Constitution Of India, 1950 – Article 21, 22

Hon'ble Judges: M.Duraiswamy, J; R.Hemalatha, J

Bench: Division Bench

Advocate: R.Muniyapparaj

Final Decision: Allowed

Judgement